

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE AND BANKING
(REVENUE WING)

....

NEW DELHI: THE 5th Oct., 1976.

NOTIFICATION
INCOME TAX

NO.1513 (F.No.404/178/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises:

- | | |
|----------------------|-------------------------|
| 1. Shri R.L.Gurmani | 7. Shri M.J.Solanki |
| 2. Shri K.T.Joseph | 8. Shri M.S.Novrekar |
| 3. Shri S.G.Shastrri | 9. Shri V.U.Kemath |
| 4. Shri G.A.Hegde | 10. Shri R.G.Chiplunker |
| 5. Shri V.P.Dikshit | 11. Shri M.K.Ulasi |
| 6. Shri P.K.Kalyan | 12. Shri S.D.Samel |

who are gazetted officers of Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. This notification shall come into force with effect from the date the officers mentioned in para 1 take over as Tax Recovery Officers.

Sd/-
(V.P.MITTAI)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
New Delhi.

No.1513 (F.No.404/178/76-ITCC)

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2. The D.I.(P&E) including DI(O&MS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Government of Maharashtra, Bombay.
5. The Accountant General, Maharashtra, Bombay.
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